SHRI INDER KUMAR GUJRAL: About over-billing, may I suggest to him for consideration whether he can take a decision that a consumer by paying something extra can have a parallel metter installed at his own residence? In that case it will be possible to keep a check. This is done in several parts of the world. I would urge you to please look into this because in that case every consumer will know the number of calls being registered at the matter. Unless you do that, you will not be able to stop the misuse of the meters

SHRI SUKH RAM: I will have this proposal examined.

MR. CHAIRMAN: Next question.

Decontrol of Cotton Export

*24. SHRI RAJUBHAI A. PARMAR: SHRI P. UPENDRA: †

Will the Minister of TEXTILES be pleased to state:

- (a) whether Government have taken any decision to decontrol cotton exports;
- (b) whether textile manufacturers in the country have expressed their opposition to this decision; and
- (c) what steps Government are taking to safeguard the interests of the domestic textile manufacturers?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRT G. VENKAT SWAMY): (a) to (c) A statement is laid on the Table of the House.

Statement

- (a) No, Sir
- (b) Yes, Sir.
- (c) The Government has been maintaining a cautious policy on exports, striking a careful balance between the interests of the cotton farmers on the

one hand and the handloom weavers an the textile industry on the other. A close watch is also kept on the general cotto: situation and the movement in cotto prices in determining the need, quantur and timing of releases of cotton fo exports.

SHRI P. UPENDRA: I have quarrel with the Minister when he say, that he is maintaining a cautions policy on exports, keeping in view the interest, of the farmer.; and the textile manufac Hirers including the handloom weavers. My complaint is that only an ad hoc policy is being adopted every year. As a resul, both farmers and textile manufacturers are suffering'. The benefits of higher price is not going to the farmers and the middlemen are cornering it whereas handloom the weavers. the powerloom weaver,; and the textile manu. facturers are worried about regular supply cotton. Will the Minister adopt a policy by which he can decide the total anticipated production during the season or immediately after the arrival of the season so that we can decide as to what is going to be the domestic requirement of cotton for various sectors and then decide as to what is the balance left which can be exported? If this policy is adopted, it will help the farmers as well as the textile manufacturers. Our textile exports are going up everyday bringing valuable foreign exchange to the tune of thousands of crores of rupees. Similarly, we should not be short-sighted in exporting our cotton in a hurry. The farmers will be benefited at any rate even if the domestic consumption Therefore, he should increases. decide the export policy cautiously. Will the Minister adopt his policy of deciding the exportable surplus and then giving; quotas for exports?

श्री जी० बेंकटस्वामी: प्रानरेवल मैस्टर ने जो क्वेण्चन पृष्ठा वह बहुत ही महत्त्रपूर्ण क्वेण्चन है। एक टेंडर्ग की लॉबी हमारे देण में चल रही है, ग्रोधर्म के नाम पर कॉटन का एक्सपोर्ट करने

[†]The "uestion was actually asked on the floor of the House by Shri P. Upendrs"

के लिए। इस बारे में पेपरों में काफी **ग्रार्टीकल भी ग्रा रहे हैं, एक क**ंफी बड़ा मुबमेंट चल रहा है। हमारी टेक्सटाइल मिनिस्टरी इस बात को देख रही है कि इस देश के ग्रोग्नर्स को ग्राच्छी तरह से उसके प्राइस मिले और सथ ही स्थ देश के हैंडलुम बीवर्स को, स्पीनिंग मिलों को ग्रासानी से सही रेट पर कॉटन प्रिले ताकि स्पीनिंग मिलें ग्रन्छी तरह से चल सकों ग्रौर हैंडल्म वीवर्स के हैंक-यार्न के रेट न बढ़े इन दोनों में हम दैलेंस करते ब्रा रहे हैं। यह बात सही है कि एक्सपोर्ट करने से ज्यादा पैसा ग्रोग्रर्स को मिलता है। मैं म**ा**नता हं केविनेट का डिसीसन भी है। जैसे ही कॉटन का सीजन ब्राता है, ब्रक्टबर, नवम्बर का महीना भ्राता है तो पांच लाख बेल का एक्सपोर्ट करते हैं श्रीर इससे कॉटन ग्रोग्नर्स को करकी शब्छे रेट मिल जाते हैं। हमारे देश की टोटल प्रोडेक्शन 1,32 लाख बेल की है। इसके ग्रंदर 112 लख बेल जो हैंडलम वीवर्स हैं, स्पीनिंग मिल्स हैं, टेनसट।इल मिल हैं, पावरलूम हैं उनके लिए है, इतनी कंजम्पशन है। इन सब को देने के बाद बच जाता है तकरीवन लाख बेला। हर महीते 9 लाख बेल की जरूरत पड़ती है। इस लिहाज से इसको बैलेंस करते हुए कि कॉटन के रेट न बढे और ग्रोग्रर्स को ग्रच्छे रेट मिले इस तरह की कोशिश हमारी गवर्तमेंट कर रही है। ऐसे वक्त में **अानरेबल मेम्बर को बतान** चाहता हं कि गुजश्ता ग्रन्थ में 132 ल ख वेल की प्रोडेक्शन हुई जिसमें हमारे ग्रोग्नर्स की जो कंजम्पशन है उसकी निकालने के बःद हमारे पास बचता है 25 लाख बेल। तकरीवन 30 लख ग्रीर उसके ऊपर प्रेशर पड़ता है ग्रोग्रसं की तरफ से तो हमने हिस्ट्री में फर्स्ट टाइम 18 लाख बेल के एक्सपोर्ट के लिए परिमञ्जन दी है ग्रीर इस से ज्यदा ग्राज तक देश में नहीं हग्रा। मैं भ्रःनरेबल मेम्बर को मालुम कराना चाहता है कि डी-कंट्रोल ग्रगर हुआ। तो देश में सबसे बड़ा नुकसान हैंडल्म वीवर्स का होगः, टैक्सटाइल मिनिस्ट्री का होगा। टेक्सटाइल

मिनिस्टरी एक्सपोर्ट के श्रंदर 90 हजार करोड़ रुपये का एक्सपोर्ट कर रही है। यह कॉटन टेक्सट इल मिनिस्टरी की तरफ से हो रहा है। मेरा कहना है कि इसमें बहुत बड़ी बाधा श्रायेगी।

SHRI P. UPENDRA: Sir, I am more or less satisfied with the hon. Minister's answer.

MR. CHAIRMAN: Thank you.

AN HON. MEMBER: Sentiment is working.

SHRI P. UPENDRA: But the only point is, 70 per cent of the cotton crop is dependent on rains and there is no certainty about the crop. Last season, the textile industry suffered a lot because of non-availabilty of cotton. Therefore, what about the buffer stock for the industry? You should have some buffer stock because there may be a crisis next year year and the crops may fail. Will the Government keep this in view while deciding the exportable surplus?

श्री जी० वेंकटस्वामी: 25 लाख वेल को हमने रखा है जो 27 लाख रहना चाहिए था। ग्राज 9 लाख पर मंथ के हिसाब से हमने बफर स्टाक रखते हुए एक्सपोर्ट की परमिशन दी है।

SHRI CHIMANBHAI MEHTA; Sir, T am happy that the hon. Minister has clarified the attitude of the Government. The latest figures—1992—show that cotton exports brought only Rs. 1,000 crores to India. while value-added cotton exports brought Rs. 15,000 crores of foreign exchange. Therefore, we have to consider whether cotton decontrol is better, or, allowing export of garments, yarn and other fabrics is better. The point is. Pakistan and China,, who are also exporting cotton and garments, keep the stocks for at leas' 7 to 8 months for their domestic consumption while in our country we are having stocks for only three months. That means, the stocks are quite negligible and sometimes

you may have to import cotton. Therefore, will the hon- Minister clarify regarding my question that...

MR. CHAIRMAN: Sorry, Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Recommendations of Rangarajan Committee

*25. SHRI SANGH PRIYA GAUTAM: SHRI O. RAJGOPAL:

Will the Minister of FINANCE be pleased to state;

- (a) whether Government have accepted the recommendations of the Rangarajan Committee on public sector disinvestment;
- (b) if so, what are the details of the main recommendations of the committee; and
- (c) what steps Government have taken to implement those recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE **ISTRY** OF PARLIAMENTARY AF **FAIRS** (DR. ABRAR AHMED): (a) to (c) The Report Rangarajan Committee on Disthe investment of Shares in Public Sector Enterprises was received by Government of India on 20th April, 1993. The recommendations of the Committee relate to several aspects of disinvestment policy including limits of equity to be disinvested, criteria for valuation of shares, preparatory steps and modus operandi of disinvestment. The major recommendations are listed in the enclosed statement. (see below) The Report of the Committee is under examination of the Government.

Statement

Summary of the major recommendar) of Rangarajan Committee on disin ment of shares in PSE_S

A Limits of equity to be disinvesi

The Committee has recommended the target levels of Government own ship in respect of all units reserved the public sector should be 51 per to enable control over management, target level of 26 per cent of *pu* ownership could be considered in ex tional cases. There should be sped reasons for continued Government c ership of enterprises not reserved for public sector. In general, the per tage of equity to be disinvested she (be under 49 per cent in industries served for public sector and over 74 cent in other cases.

B. Criteria for valuation of shars

Among the three criteria viz. net set value, profit earning capacity and discontinued cash flow value, discontinued cash flow has the grea relevance, though ft is the most diffi to operationalise. Each company we need to be studied carefully with help of a merchant bankinng firm tal into account factors such as value assets, its market share, potential] fit earning capacity and the prevai price in the market for shares of sins enterprises in the private sector.

C. Preparatory Steps

The preparatory steps recommer by the Committee include conversion to company form, wherever necess deciding the desirable level: of equi and restructuring the financials with proper debt/equity gearing, assessing on-going plan of PSBs and examii the scope of issuing convertible bonds a measure of resource mobilisation PSEs.

D. Modus operandi of disinvestm

The Committee has recommended once a reasonable market price is es